

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 46 OF 2019 &
IA NO. 1791 OF 2018

Dated : 12th February, 2019

Present: Hon' ble Mr. Justice N.K. Patil, Judicial Member
Hon' ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Serum Institute of India Private Limited **Appellant(s)**
Versus
Maharashtra Electricity Regulatory Commission & Anr. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
for Ms. Deepali Seth

Counsel for the Respondent(s) : Mr. G. Umapathy for R-2

ORDER

IA No. 1791 of 2018

(For dispense the requirement for impleading other parties)

The learned counsel, Mr. Anand K. Ganesan, appearing for the Appellant, submitted that, the instant IA has been filed by the Appellant for dispense the requirement for impleading other parties. In the light of the statement made in the application and the reasons assigned therein, the same may kindly be accepted and the IA may kindly be allowed.

Submissions of the counsel for the Appellant, as stated supra, are placed on record.

In the light of the submission of the counsel for the Appellant and the statement made in the application, the same was accepted and IA is allowed at the risk of the counsel for the Appellant.

Order accordingly.

APPEAL NO. 46 OF 2019

Admit.

The learned counsel, Mr. G. Umapathy, appearing for the second Respondent prays for six weeks time to file the reply.

The learned counsel for the Appellant also prays for four weeks time to file rejoinder to the reply to be filed by the counsel for the second Respondent.

Submissions of the counsel for the second Respondent and the Appellant, as stated supra, are placed on record.

The counsel for the second Respondent is permitted to file his reply on or before 26.03.2019, after duly serving copy of the same to the counsel for the Appellant.

The counsel for the Appellant is also permitted to file rejoinder to the reply to be filed by the counsel for the second Respondent on or before 23.04.2019, after duly serving copy of the same to the counsel for the second Respondent.

List the matter on **26.04.2019**, as agreed by the learned counsel for the Appellant and the second Respondent.

(Ravindra Kumar Verma)
Technical Member
vt/ss

(Justice N.K. Patil)
Judicial Member